CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABD

Allahabad this the 4th day of December, 2000

Civil Contempt Petition No. 117 of 2000

IN

Orginal Application No. 708 of 1993

CORAM: - Hon'ble Mr. V.K. Majotra, Member - A.
Hon'ble Mr. Rafiq Uddin, Member - J.

R.B. Pandey, S/o Sri Kapil Dev Pandey
Working as T. T.E. under N.E. Rly. Varanasi

..... Applicant.

Counsel for the applicant :- Sri B. Tewari

VERSUS

1. V.K. Gupta, D.R.M. N.E. Rly. Varanasi.

2. R.K. Singh, Senior Divisional Commercial Manager, N.E. Rly. Varanasi.

3. B.K. Garg, General Manager, N.E. Rly. Gorakhpur.

..... Respondents.

Counsel for the respondents.

ORDER (oral)

(By Hon'ble Mr. V.K. Majotra, A.M.)

has contended that the thin order Dt. 11.05.2000 passed in O.A No. 708/93 the respondents and directed to furnish the documents namely F.I.R and Reservation Chart to the applicant and then proceed against him from the

stage of asking him to appoint his defence assistant andexamination of witnesses. The respondents were also asked to take a decision regarding further proceedings against the applicant within the period of three months from the date of supply of a copy of this order. The learned counsel of the applicant has stated that whereas the applicant had been provided a copy of F.I.R, the copy of the reservation chart that had been provided to him is not "realy reservation chart". This matter whether reservation chart is genuine or not had to be raised in the enquiry and not in the contempt proceedings. It is not proper for us to assess the veracity of the document in the contempt proceedings

- Having regard to the above reasons the contempt Application is dismissed.
- 3. There will be no order as to costs.

12 of Juden Member - A. Member - A.

/Anand/